Government of Rajasthan Home (Gr. V) Department

No. F. 9(16)Home-5/2020

Jaipur, Dated: 03:05:2020

Notification

In exercise of the powers conferred by section 3 of the Rajasthan Epidemic Diseases Ordinance, 2020 (Ordinance No. 1 of 2020), the State Government, for the purpose of the said Ordinance, hereby notifies the COVID-19 (Corona Virus Disease 2019) as Epidemic Disease for the whole of the State of Rajasthan.

By order of the Governor,

(Rajeeva Swarup)

Additional Chief Secretary to Government

Copy for information and necessary action to the following:-

- 1. Secretary to Governor, Rajasthan.
- 2. Principal Secretary to Chief Minister, Rajasthan, Jaipur.
- 3. Chief Secretary, Rajasthan, Jaipur.
- 4. All Additional Chief Secretary/Principal Secretary/Secretary, Rajasthan.
- 5. Principal Secretary, Law (Codification), Rajasthan, Jaipur.
- 6. Director General of Police, Rajasthan, Jaipur.
- 7. All Divisional Commissioner, Rajasthan, Jaipur.
- 8. All Inspector General of Police/Deputy Inspector General of Police, Range.
- 9. Commissioner of Police, Jaipur/Jodhpur.
- 10. Director, Prosecution, Rajasthan, Jaipur.
- 11. All Collectors and District Magistrates, Rajasthan.
- 12. All Distt. Superintendents of Police/DCPs of Jaipur/Jodhpur.
- 13. Director, Information and Public Relation Department for its wide publicity.

14. The Superintendent, Government Central Press, Jaipur.

(Ravi Sharma)

Sr. Deputy Secretary to Government

Government of Rajasthan Home (Gr.V) Department

No.F.9(16)Home-5/2020

Jaipur, Dated: 03:05:2020

Notification

In exercise of the powers conferred by section 4 of the Rajasthan Epidemic Diseases Ordinance, 2020 (Ordinance No.1 of 2020), the State Government hereby makes the following regulations to be observed by the persons to prevent the outbreak of the COVID-19 (Corona Virus Disease 2019), namely:-

- 1. Every person shall wear face mask or face cover (nose and mouth covered properly) in public or work place.
- 2. No shopkeeper shall sell any item to a person who is not wearing face mask or face cover properly.
- 3. No person shall spit in public place.
- 4. No person shall consume liquor in any public place.
- 5. No person shall sell *paan*, *gutka*, tobacco etc.
- 6. Every person shall maintain social distancing (minimum 6 feet from the other person) in public place.
- 7. No person shall organize any marriage related function or gathering without prior intimation in writing submitted in the Office of the Sub Divisional Magistrate, and shall also be responsible to ensure that social distancing is maintained throughout the function and that the total number of persons does not exceed 50.
- 8. There shall not be more than 20 persons at funerals / last rites and social distancing shall be ensured.
- 9. No person shall organize any other kind of social/ political / sports / entertainment / academic / cultural/ religious function / other gathering.

These regulations shall remain in force till such time that the same are revoked or revised.

By order of the Governor,

Additional Chief Secretary to the Government

Copy for information and necessary action to the following:-

- 1. Secretary to Governor, Rajasthan.
- 2. Principal Secretary to Chief Minister, Rajasthan, Jaipur.
- 3. Chief Secretary, Rajasthan, Jaipur.
- 4. All Additional Chief Secretary/Principal Secretary/Secretary, Rajasthan.
- 5. Principal Secretary, Law (Codification), Rajasthan, Jaipur.
- 6. Director General of Police, Rajasthan, Jaipur.
- 7. All Divisional Commissioner, Rajasthan, Jaipur.
- 8. All Inspector General of Police/Deputy Inspector General of Police, Range.
- 9. Commissioner of Police, Jaipur/Jodhpur.
- 10. Director, Prosecution, Rajasthan, Jaipur.
- 11. All Collectors and District Magistrates, Rajasthan.
- 12. All Distt. Superintendents of Police/DCPs of Jaipur/Jodhpur.
- 13. Director, Information and Public Relation Department for its wide publicity.
- 14. The Superintendent, Government Central Press, Jaipur.

(Ravi Sharma)

Sr. Deputy Secretary to Government.

Government of Rajasthan Home (Gr. V) Department

No. F. 9(16)Home-5/2020

Jaipur, Dated: 03:05:2020

Notification

In exercise of the powers conferred by Section 9 of the Rajasthan Epidemic Diseases Ordinance, 2020 (Ordinance No. 1 of 2020), the State Government hereby authorizes all police officers not below the rank of Head Constable, within their respective jurisdiction, as Authorized Officer to act in respect of any offence committed under the said Ordinance.

By order of the Governor,

Additional Chief Secretary to Government

Copy for information and necessary action to the following:-

- 1. Secretary to Governor, Rajasthan.
- 2. Principal Secretary to Chief Minister, Rajasthan, Jaipur.
- 3. Chief Secretary, Rajasthan, Jaipur.
- 4. All Additional Chief Secretary/Principal Secretary/Secretary, Rajasthan.
- 5. Principal Secretary, Law (Codification), Rajasthan, Jaipur.
- 6. Director General of Police, Rajasthan, Jaipur.
- 7. All Divisional Commissioner, Rajasthan, Jaipur.
- 8. All Inspector General of Police/Deputy Inspector General of Police, Range.
- 9. Commissioner of Police, Jaipur/Jodhpur.
- 10. Director, Prosecution, Rajasthan, Jaipur.
- 11. All Collectors and District Magistrates, Rajasthan.
- 12. All Distt. Superintendents of Police/DCPs of Jaipur/Jodhpur.
- 13. Director, Information and Public Relation Department for its wide publicity.

14. The Superintendent, Government Central Press, Jaipur.

(Ravi Sharma)

Sr. Deputy Secretary to Government

Government of Rajasthan Home (Gr.V) Department

No.F. 9(16)Home-5/2020

Jaipur, Dated: 03:05:2020

Notification

In exercise of the powers conferred by section 11 of the Rajasthan Epidemic Diseases Ordinance, 2020 (Ordinance No.1 of 2020), the State Government hereby authorizes all Executive Magistrates, within their respective jurisdiction, to compound the offences committed under section 4 of the said Ordinance, by violating the order or regulation prohibiting the actions specified in column 2 of the schedule given below for the amount specified against each of them in column 3 of the said schedule.

Schedule

S.N.	Offence	Amount in Rupees for which the offence is to be compounded
1	2	3
1.	Any person not wearing face mask or face cover (nose and mouth covered properly) in public or work place	Rs. 200/-
2.	Selling any item by a shopkeeper to a person not wearing face mask or face cover	Rs.500/-
3.	Any person found spitting in public place	Rs. 200/-
4.	Any person found consuming liquor in public place	Rs. 500/-
5.	Any person found selling paan, gutka or tobacco	Rs. 1,000/-
6.	Any person not maintaining social distancing (minimum 6 feet from the other person) in public place	Rs. 100/-
7.	Organizing any marriage related function or gathering without prior information in writing to the Sub Divisional Magistrate or not maintaining social distancing during that function	Rs.5000/-
8.	Organizing any marriage related function and having more than 50 persons	Rs. 10,000/-

By order of the Governor,

(Rajeeva Swarup)

Additional Chief Secretary to the Government

Copy for information and necessary action to the following:-

- 1. Secretary to Governor, Rajasthan.
- 2. Principal Secretary to Chief Minister, Rajasthan, Jaipur.
- 3. Chief Secretary, Rajasthan, Jaipur.
- 4. All Additional Chief Secretary/Principal Secretary/Secretary, Rajasthan.
- 5. Principal Secretary, Law (Codification), Rajasthan, Jaipur.
- 6. Director General of Police, Rajasthan, Jaipur.
- 7. All Divisional Commissioner, Rajasthan, Jaipur.
- 8. All Inspector General of Police/Deputy Inspector General of Police, Range.
- 9. Commissioner of Police, Jaipur/Jodhpur.
- 10. Director, Prosecution, Rajasthan, Jaipur.
- 11. All Collectors and District Magistrates, Rajasthan.
- 12. All Distt. Superintendents of Police/DCPs of Jaipur/Jodhpur.
- 13. Director, Information and Public Relation Department for its wide publicity.
- 14. The Superintendent, Government Central Press, Jaipur.

Sr. Deputy Secretary to Government.